

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 168/TT/2018

Subject : Determination of tariff from COD to 31.3.2019 for assets under Fiber Optic Communication system for central sector Sub-stations and Generating Stations” in Southern Region.

Date of Hearing : 31.7.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : NTPC Limited and 12 others

Parties present : Shri Vivek Kumar Singh, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri A. Choudhary, PGCIL
Shri Rakesh Prasad, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of tariff for 8 assets under the “Fibre Optic Communication System for Central Sector Sub-stations & Generating Stations” in Southern Region. The instant assets were scheduled to be put into commercial operation on 6.12.2014 and the assets have been put into commercial operation between 1.4.2013 to 1.10.2017. There is time over-run in case of 5 assets and it is due to delay in getting the shutdown and links.

2. The Commission directed the petitioner to submit the following information, on affidavit by 20.8.2018 with an advance copy to the respondents:-

- (i) Form-4A and Form 5, clearly reconciling the liability amount as claimed in Form-7.
- (ii) Year-wise capitalization and discharge details of initial spares for the Assets 7 and 8.
- (iii) Asset-wise details of time over-run in Form -12.



- (iv) In case of Assets 4 & 5, justify the reason for decapitalising the assets pertaining to telecom business from the additional capital expenditure instead of the cost as on COD.
- (v) Form-10B for Assets 4 & 5
- (vi) Asset-wise schematic diagram of communication system viz-end equipment, repeaters and any other.

3. The Commission directed the respondents to file their reply by 24.8.2018 with an advance copy to the petitioner who shall file their rejoinder, if any, by 31.8.2018. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.

4. The date of final hearing will be intimated to the parties in due course of time.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

